

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 401 of 1995

Wednesday this the 22nd day of March, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

C.O. Habeeb,
Skilled Labour,
Fibre Factory,
Union Territory of Lakshadweep,
Kalpeni Island.

.... Applicant

(By Advocate Mr. M.V.Thamban)

Vs.

1. Director of Industries,
Union Territory of Lakshadweep,
Kavaratti.

2. The Administrator,
Union Territory of Lakshadweep,
Kavaratti.

.... Respondents

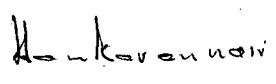
O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Learned counsel for applicant seeks leave to withdraw the application with freedom to file a proper application. Reserving freedom to do so, we grant leave and dismiss the application. No costs.

Dated the 22nd day of March, 1995.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN